

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Ex. Appeal No. 76914 of 2018

Arising out of Order-in-Appeal No.220/RAN/2018 dated 10.04.2018 passed by Commissioner of CGST & CX, Jamshedpur.

M/s. Ganpati Wire Industries

Tundi Road, Ajidih,
Budhiadih, Giridih-815301

Appellant (s)

VERSUS

Commr. of Central Excise & S. Tax, Ranchi

Ashok Nagar, Kadru-Argora Main road,
Ranchi-834002

Respondent(s)

APPEARANCE :

None for the Appellant

Mr. A. Roy, A. R. for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75285/2020

Date of Hearing : 11 February 2020

Date of Decision : 11 February 2020

PER BENCH

None appeared on behalf of the Appellant. However, they have filed an application for withdrawal of their appeal since they have already settled their disputes under **the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019**. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

**Sd/-
(P. K. Choudhary)
Member (Judicial)**

Pooja